

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
RENTAL STAY PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RENTAL STAY PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	08/03/2016
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120UP2016PTC077027
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Placio, Office 3, 8th Floor, Plot No. A- 14 Eco Towers, Sector 125, Noida UP 201301 IN
6.	Insolvency commencement date in respect of Corporate Debtor	11-04-2023 (Order received on 12-04-2023)
7.	Estimated date of closure of insolvency resolution process	09-10-2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mohit Goyal Reg. No.: IBBI/IPA-001/IP-P-02395/2021-2022/13636
9.	Address & email of the interim resolution professional, as registered with the board	Address : 17, LGF, Defence Enclave, Vikas Marg, East, National Capital Territory of Delhi -110092 E-mail: cirprental@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : 17, LGF, Defence Enclave, Vikas Marg, East, National Capital Territory of Delhi -110092 E-mail: cirprental@gmail.com
11.	Last date for submission of claims	26-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rental Stay Private Limited** on **11-04-2023** (Order received on 12-04-2023).

The creditors of **Rental Stay Private Limited**, are hereby called upon to submit their claims with proof on or before **26.04.2023** (falling fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mohit Goyal

AFA VALID UPTO : 14-JUNE-2023

Regn. No.: IBBI/IPA-001/IP-P-02395/2021-2022/13636

Address: 17, LGF, Defence Enclave, Vikas Marg, East,

Place: New Delhi National Capital Territory of Delhi -110092 | **Email:** cirprental@gmail.com

Date : 12.04.2023

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
 Contact Address: Building No. 27, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi- 110057.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
 Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Rishav Sharma Mrs. Vijay Kumari Kaushal Visionaries (Prospect No. IL10186855)	All that piece and parcel of Plot No. 5, bearing Khewat/Khatoni no. 249/255 and 250/256, With Land Area Ad Measuring 1125 Sq.ft., Built Up Area Ad Measuring 972 Sq.ft. And Carpet Area Ad Measuring 397 Sq.ft., Comprised under Khasha No. 106/13(2-4), 38/1(4-5), 21(5-4), 9(2/4-6), 10(8-2), 39(6/8-0), Edar City Block -D, Village Bhago Majra, Hadbast No. 75, Near Darpan City, Khnar, Mohali, Punjab, India, 140301.	Rs.20,51,658/- (Rupees Twenty Lakh Fifty One Thousand Six Hundred Fifty Eight Only)	21-Jan-2023	10-Apr-2023

For further details please contact to Authorized Officer at Branch Office: 560 No 2907-06, 2nd Floor, Adjacent to Karnataka Bank, Sector 22C, Chandigarh-160022 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
 Place: Ludhiana-Date: 13-04-2023 Sd/- Authorised Officer, For IIFL Home Finance Ltd

"IMPORTANT"
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PUBLIC NOTICE
 The General public is hereby informed by this advertisement that Madan Lal Sio late C. Lal Rio WZC34A2A RAJ NAGAR PART-2 PALAM COLONY NEW DELHI-110077 doing Disowned by my both daughters Sumita W/o Pawan Rio Gali Ahlan Makaganj New Delhi-110077 and Sonia W/o Vikas Rio Matiyala New Delhi from my movable and immovable properties earned by me and declare that my above said daughters are not my legal heirs in relation to my above said properties due to my both daughters do not care me nor keep any kind concern to me being patient of life threatening disease this cruelty of my both daughters caused me physical and mental harassment who do it with me even being me patient of life threatening disease.
 Madan Lal (Advocate)
 Enrol. No. D/2984/20

Classifieds
PERSONAL

I, Laxmi Devi W/o Wazir Singh R/o 214, G/F, Chand Nagar, Tilak-Nagar, Delhi-110018, have changed my name to Laxmi, for all future purposes. 0040663195-7

T, ABID S/O-JAKEER HUSSAIN, R/o B-6, Shiv Vihar Nagar, Delhi-110059, declare that name of my father has been wrongly written as JAKIR in my 10th and 12th class educational Documents. The actual name of my father is JAKEER HUSSAIN 0040663198-10

I, Vazir Singh S/o-Sunder Singh, R/o 214, G/F, Chand Nagar, Tilak-Nagar, Delhi-110018, have changed my name to Wazir Singh, for all future purposes. 0040663195-6

T, Shruti D/o GURU DUTTA, R/o H.No.4817, Gali No.44, Raiger Pura, Karol Bagh, New Delhi-110005, have changed my name to Shruti Kuraria, permanently 0040663195-1

T, Sharad Sikka s/o-Dharampal Sikka, R/o RZ-B-29/G, F, Gali No.10, Nagli Vihar, Najafgarh, Delhi-110043, have changed my name to Kartik Sikka, permanently. 0040663195-9

T, Prema Koli w/o-Dalchand, R/o H.No.4/254, Dakshinpur-Ext. Dr. Ambedkar Nagar, New Delhi-110064, have changed my name to Prema, permanently. 0040663193-5

T, MARASKOLHE PRAKASH PUNDLIK alias PRAKASH PUNDLIK MARASKOLHE S/O PUNDLIK R/O C-3298, 1st-Floor Lodhi, Colony, Lodhi Road, Central Delhi-110003, have changed my name to PRAKASH PUNDLIK MARASKOLHE. 0040663198-9

NDT TRADE HOUSE PVT LTD (IN LIQUIDATION)
 Liquidator's Address: B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001.
 Contact : +91-9810549696, Email ID :liq.ndtradehouse@gmail.com

REVISED E-AUCTION SALE NOTICE
 Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code 2016 and regulation thereunder, that the assets of the Corporate Debtor as going concern as stated in Table below, will be sold by E-Auction through the service provider M/s e-procurement Technologies Limited (Auction Tiger) - via website http://www.auctiontiger.in

Date and Time of Auction	Friday, 28.04.2023 between 01:00 P.M. to 02:00 P.M.
Last Date for Submission of EMD	26.04.2023 before 05:00 P.M
Inspection Date & Time	On 24.04.2023 between 11.00P.M. to 04:00 P.M. The person to be contacted for inspection is Mr Arun Gajwani, Contact No. 9810549696

Lot No.	Particulars	Reserve Price (in Lacs)	EMD (Rs.) (in Lacs)	Incremental Bid (in Lacs)
1.	Whole Unit (as Going Concern) including Land & Building having Built-up area of 823 Sq meter situated at Khata No 71/76 Mustil No-51 Kila no 13/3/1/2 (2-0), Village- Mitrol Tehsil Hodal Dist. Palwal, Haryana and Plant & machinery which is basically a Atta Plant	205	20.5	2

The EMD (Refundable) shall be payable by interested bidders through NEFT/RTGS on or before-24.04.2023 in an account of "NDT TRADE HOUSE PVT LTD" having Account No. 923020016427718 and IFSC Code UTIB0044305. For detailed terms & conditions of E-Auction sale, refer TENDER DOCUMENTS available on https://ctauction.auctiontiger.net. For any query regarding E-Auction, contact Mr. Praveen Kumar Thevar (M-6351896834) on praveen.thevar@auctiontiger.net or Liquidator on his e-mail at liq.ndtradehouse@gmail.com
 Sd/- Arun Gajwani
 Date : 12.04.2023 Liquidator for NDT Trade House Pvt Ltd (In Liquidation), IP Reg. No. IBB/IIPA-002/1P-NO0568/2017-18/11724

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RENTAL STAY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	RENTAL STAY PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	09/03/2016
3. Authority under which Corporate Debtor is incorporated / registered	Roc-Karnpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120UP2016PTC077027
5. Address of the registered office and principal office (if any) of Corporate Debtor	Placio, Office 3, 8th Floor, Plot No. A-14 Eco Towers, Sector 125, Noida UP 201301 IN
6. Insolvency commencement date in respect of Corporate Debtor	11-04-2023 (Order received on 12-04-2023)
7. Estimated date of closure of insolvency resolution process	09-10-2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mohit Goyal Reg. No. IBB/IIPA-001/1P-02395/2021-2022/13636
9. Address & email of the interim resolution professional, as registered with the board	Address : 17, LGF, Defence Enclave, Vikas Marg, East, National Capital Territory of Delhi - 110092 E-mail: cirprenal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : 17, LGF, Defence Enclave, Vikas Marg, East, National Capital Territory of Delhi - 110092 E-mail: cirprenal@gmail.com
11. Last date for submission of claims	26-04-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link : https://bbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rental Stay Private Limited on 11-04-2023** (Order received on 12-04-2023).
 The creditors of Rental Stay Private Limited, are hereby called upon to submit their claims with proof on or before **26.04.2023** (falling fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
 Mohit Goyal
 AFA VALID UPTO : 14-JUNE-2023
 Regn. No.: IBB/IIPA-001/1P-P-02395/2021-2022/13636
 Address: 17, LGF, Defence Enclave, Vikas Marg, East, National Capital Territory of Delhi - 110092 | Email: cirprenal@gmail.com
 Date : 12.04.2023
 Place: New Delhi National Capital Territory of Delhi - 110092 | Email: cirprenal@gmail.com

यूनियन बैंक ऑफ इंडिया Union Bank of India
 Branch : M.G. Road, Agra

POSSESSION NOTICE FOR IMMOVABLE PROPERTIES (Under Rule 8(1) Security Interest Enforcement Rule 2002)
 Whereas the Authorised Officer of Union Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices calling upon the borrower(s) mentioned below to repay the amount mentioned in the demand notices within 60 days from the date of receipt of the said notices.

The borrower(s) having failed to repay the amounts, notice is hereby given to borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the dates mentioned below. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for the amount mentioned below. The borrower's attention is invited to the provision of Sub Section 13(8) of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/Guarantor	Details of the Property	Dt. of Demand Notice	Dt. of Possession	Amount Due ₹
Borrower - Mrs. Roshan Ara (Deceased), Legal Heirs- Mr. Aslam Khan, Mr. Sikandar Khan, Mr. Arshad Khan, Rukhsar Bano, Aasif Khan and Mahak Bano	All that part and parcel of Residential H. No. 36/P-91, Khasra No. 360/2 Ved Nagar Devri Road, Agra, Area- 167.22 Sq. Mtr., Property in the Name of Mrs. Roshan Ara, Bounded as: East- 20 Ft. Wide Rasta, West- House on Plot No. 92, North- House on Plot No. 90, South- 20 Ft. Wide Rasta	22.07.2022	12.04.2023	26,06,477.91 as on 30.04.2019 + interest & other Exp.

Date- 13-04-2023 Authorised Officer

Public Notice For E-Auction For Sale Of Immovable Properties
 Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infrare Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at Plot No. 30/39E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of Property
1. Mr. Rahul Kumar 2. Mrs. Ranju Singh (Prospect No. 985501)	13-Oct-2022 Rs. 16,64,128/- (Rupees Sixteen Lakh Sixty Four Thousand One Hundred Twenty Eight Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Plot No. 1 A, Area Measuring 57 sq. Yds., Second Floor, Back Rhs. R. K Block, Gali No. 22, Village Nawada, Bhagwati Garden Extn., Uttam Nagar, New Delhi 110059 (Built up area admeasuring 513sq ft)	01-Apr-2023 As On Date 03-Apr-2023	Rs. 12,80,000/- (Rupees Twelve Lakh Eighty Thousand Only) Earliest Money Deposit (EMD) Rs. 1,28,000/- (Rupee One Lakh Twenty Eight Thousand Only)	12-May-2023 1100 hrs -1400 hrs EMD Last Date 15-May-2023 till 5 pm Date/Time of E-Auction 17-May-2023 1100 hrs-1300 hrs.
1. Mr. Sundep Singh 2. Mrs. Anusuya (Prospect No. IL10042662)	24-Sep-2022 Rs. 21,03,782/- (Rupees Twenty One Lakh Three Thousand Seven Hundred Eighty Two Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing SECOND FLOOR WHICH IS BUILT TOWARDS BACK SIDE WITHOUT ITS ROOF/TERRACE RIGHTS OUT OF BUILT-UP PROPERTY BEARING NO.RZ-13-2/4, IN GALI NO.5, SUPER BUILT UP AREA MEASURING 45 SQ. YDS. PART OF KHASRA NO.622, SITUATED IN REVENUE ESTATE OF VILLAGE NASIRPUR, DELHI STATE DELH. COLONY KNOWN AS KAILASH PURI, NEW DELHI-110045 (Built up area admeasuring 405 sq ft)	01-Apr-2023 As On Date 03-Apr-2023	Rs. 20,26,000/- (Rupees Twenty Lakh Twenty Six Thousand Only) Earliest Money Deposit (EMD) Rs. 2,02,600/- (Rupee Two Lakh Two Thousand Six Hundred Only)	12-May-2023 1100 hrs-1400 hrs EMD Last Date 15-May-2023 till 5 pm. Date/Time of E-Auction 17-May-2023 1100 hrs-1300 hrs.

Mode of Payment - EMD payments are to be made via online mode only. To make payments you have to visit https://www.bankauctions.com and pay through link available for the property only.
Note: Payment link for each property is different. Ensure you are using link of the property you intend to buy via public auction.
 For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No.-9902879xxxxx followed by Prospect Number, d) IFSC Code:-SCLB0036001, e) Bank Address:- Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

- Terms and Conditions:-**
- For participating in e-auction, intending bidders required to register their details with the service provider https://www.bankauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
 - The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically get extended for 5 minutes.
 - The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
 - The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
 - Bidders are advised to go through the website https://bankauctions.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
 - For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-mail ID - support@bankauctions.com, Support Helpline Numbers: 0291981124/25/26.
 - For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email- auction.iifl@iifl.com
 - Notice is hereby given to above said bidders to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
 - Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
 - In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
 - AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002
 The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.
 Place : Delhi Date : 13-April-2023 Sd/-Authorised Officer, IIFL Home Finance Limited

PUBLIC NOTICE
 Knows all men that my client Smt. Sudesh Rana W/o Late Hava Singh Rana R/o H.No.105, Near Old Chaugan Nangli Poon, North West, Delhi-110036 has disowned and debarred her son namely Abhishek Rana and his wife Renu from her all movable and immovable properties, and has severed relations with them due to their bad behaviour, attitude and disrespectful conduct. If anyone deals with them shall do so at his own risk, and my client shall not be responsible for the same.
 Sd/- Uday Singh Chauhan (Advocate)
 ENRL. No. D-4862/2016
 Office: 22/19, Street No.1, Block-D, Swarop Nagar, Delhi-110042

PUBLIC NOTICE
 BE IT KNOWN TO ALL CONCERNED THAT MY CLIENT SH. CHANDERWAT S/O LATE BANWARI LAL R/O H.NO. 23 DOKRA E STOREY, RAJGHAT NEW DELHI 110027 HEREBY DECLARE THAT SHE HAVE EXPELLED DISOWNED HER DAUGHTER SMT SANGEETA RANI W/O SH. PHOOL KUMAR R/O NHO 307, VILLAGE BAUTPUR THAKRAN POST NANGAL THAKRAN, P.S. BAWANA, DELHI - 110059 FROM ALL MOVABLE IMMOVABLE PROPERTIES, DUE TO HIS MISBEHAVIOUR, THAT MY CLIENT SHALL NOT BE RESPONSIBLE FOR ANY OF HER ACTS AND OMISSIONS.
 (BHARAT KUMAR) Advocate
 ENROL. NO. D/1705/2019

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CENTRAL
CHANDNI CHOWK : RAMNIWAS ADVERTISING & MARKETING, Ph.: 9810145272, 23912577, 23928577, **CONNAUGHT PLACE** : HARI OM ADVERTISING COMPANY Ph.: 9811555181, 43751196

NORTH
TIS HAZARI COURT : SAI ADVERTISING, Ph.: 9811117748
KINGWAY CAMP : SHAGUN ADVERTISING, Ph.: 9818505505, 27458589, **PATEL CHEST (OPP. MORRIS NAGAR POLICE STATION)** : MAHAN ADVERTISING & MARKETING, Ph.: 9350304609, 7042590693, **PITAMPURA (PRASHANT VIHAR)** : PAAVAN ADVERTISER Ph.: 9311564460, 9311288839, 47057929

SOUTH
CHATTARPUR : A & M MEDIA ADVERTISING, Ph.: 9811602901, 65181100, 26301008, **KALKAJI** : ADWIN ADVERTISING, Ph.: 9811111825, 41605556, 26462690, **MALVIYA NAGAR** : POOJA ADVERTISING & MARKETING SERVICE, Ph.: 9891081700, 24331091, 46568866, **YUSUF SARAI** : TANEJA ADVERTISEMENT & MARKETING Ph.: 9810843218, 26561814, 26510090

NGR
FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph.: 9811195834, 0129-2412798, 2434654, **FARIDABAD (NIT, KALYAN SINGH CHOWK)** : PULSE ADVERTISING, Ph.: 9818078183, 9811502088, 0129-4166498, **FARIDABAD** : SURAJ ADVERTISING & MARKETING, Ph.: 9810680954, 9953526681, **GURGAON** : SAMBODHI MEDIA PVT. LTD., Ph.: 0124-4065447, 9711277174, 9910633399, **GURGAON** : AD MEDIA ADVERTISING & PR, Ph.: 9873804580, **NOIDA (SEC. 29)** : RDX ADVERTISING, Ph.: 9899268321, 0120-4315917, **NOIDA (SEC. 65)** : SRI SAI MEDIA, Ph.: 0120-4216117, **NOIDA (SEC. 58)** : JAI LAKSHMI ADVERTISERS, Ph.: 9873807457, 9911911719, **GHAZIABAD (HAPUR ROAD TIRAHA, NR GURUDWARA)** : TIRUPATI BALAJI ADVERTISING & MARKETING, Ph.: 9818373200, 813064000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)
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